

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 203
(IB)-308/ND/2024

IN THE MATTER OF:

Ashutosh Garg

...

Appellant/Petitioner

Versus

Mis Guardian Lifecare Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 02.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The salient proposition arises to be determined by us in the present proceedings is got, whether the discharge of debt of Corporate Debtor by its director would amount to financial debt and if so how does it involves time, value or money. Nevertheless, Ld. Sr. Counsel appearing for the Petitioner, want to appear physically to address arguments on the issue. At his request, the hearing is deferred to 31.07.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)